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FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G S RADIATORS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	G S RADIATORS LIMITED
2. Date of Incorporation of Corporate Debtor	17th October, 1988
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chandigarh (incorporated under the Companies Act, 1956)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PB1988PLC008762
5. Address of the registered office and principal office (if any) of corporate debtor	G SESTATE G T ROAD LUDHIANA PUNJAB PB 141003 INDIA
6. Insolvency commencement date in respect of corporate debtor	16th February, 2023 (As per NCLT Order dated 16th February, 2023)
7. Estimated date of closure of insolvency resolution process	15th August, 2023 (180 days from the commencement of Insolvency Resolution Process i.e. 16th February, 2023)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. VIVEK BANSAL Regn. No.: IBBI/IPA-001/IP-P-01475/2018-2019/12249
9. Address and e-mail of the interim resolution professional, as registered with the Board	ISV LEGALHUTS PRIVATE LIMITED, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India E-mail : irp.vivekbansalca@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Synergy Insolvency Professionals LLP, SCO-134, 2nd Floor, Feroze Gandhi Market, Ludhiana-141001, Punjab, India E-mail : cirp.gsrl@gmail.com
11. Last date for submission of claims	2nd March, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://www.ibbi.gov.in/home/downloads (Forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **G S RADIATORS LIMITED** on **16th December, 2022** vide Order No. CP(IB) No. 158/Chd/Pb/2019.

The creditors of **G S RADIATORS LIMITED**, are hereby called upon to submit their claims with proof on or before 2nd March, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. (Not Applicable as per information available with IRP till date.)

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
VIVEK BANSAL
Interim Resolution Professional
for **M/s G S RADIATORS LIMITED**

Date : 16.02.2023
Place : Ludhiana

Regn. No. : IBBI/IPA-001/IP-P-01475/2018-2019/12249
E-mail: cirp.gsrl@gmail.com

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